

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2126
ANSWERED ON:06.12.2012
LAND TO RURAL LANDLESS FARMERS
Kurup Shri N.Peethambara

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has any proposal to provide land to the rural landless farmers for agricultural purpose in order to increase the agricultural production and provide livelihood to the farmers;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the other steps taken/being taken by the Government in this regard?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI LALCHAND KATARIA)

(a) to (d): Land and its management falls within the Administrative jurisdiction of the State Governments as provided under Entry No.18 of List II (State List) of the Seventh Schedule to the Constitution of India. The role of Central Govt. in land related matters is only of an advisory and coordinating nature. Accordingly distribution of various categories of land for various purposes is done by the State Govts. as per the provisions/criterion of the respective schemes/programmes implemented for the purpose.